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ITEM NO.15 COURT NO.13 SECTION XIV

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.23271/2019

(Arising out of impugned final judgment and order dated 07-12-2018 in LPA No.321/2015 passed by the High Court of Delhi at New Delhi)

UNION OF INDIA & ANR.

Petitioner(s)

VERSUS

DEV NARAYAN MISHRA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.111996/2019-CONDONATION OF DELAY IN FILING and IA No.111999/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.111997/2019-EXEMPTION FROM FILING O.T.)

Date: 05-08-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Ms. Sunita Sharma, Adv.

Mr. Bhakti Vardhan Singh, Adv.

Mr. B. V. Balaram Das, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

A 90 years old freedom fighter has been harassed by the Government of India and continues to do so by filing appeal belatedly after 190 days.

We are surprised that such a matter should have been found fit to be filed in this Court. It is a sheer waste of judicial time.

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The special leave petition is dismissed with costs of Rs.10,000/- to be deposited with the Supreme Court Advocates' Welfare Fund within two weeks from today. It will be open to the petitioners to recover amount from the person who has certified that this is a fit case of filing the petition.

The special leave petition is dismissed on the ground of delay as well as on merits.

Pending applications stand disposed of.

(POOJA ARORA) COURT MASTER (ANITA RANI AHUJA) COURT MASTER